



Government of Jammu and Kashmir
Home Department

NOTIFICATION

Jammu, the 22nd Jan, 2018

SRO 26 .- Whereas, on 16.06.2017 P/S Achabal received a reliable information to the effect that SHO P/S Achabal had proceeded towards District Police Hqrs Anantnag, but on return at Kulgud Thajiwara the Police vehicle (Sumo) bearing Chassis No. 11305, in which he and his escort personnel were boarding was attacked by a group of terrorists belonging to LeT outfit, who had laid an ambush with the intention to kill, resulting on spot death of 1. SI Feroz Ahmad No. 302/PAU (SHO) ARP 115504 2. Ct. Sharik Ahmad No. 1556/A 3. Ct. Tasveer Ahmad No. 895/A 4. Ct. Sabzar Ahmad No. 1391/A 5. Ct. Sheeraz Ahmad No. 674/A 6. SPO Mohammad Asif 1162/SPO with bullet injuries, while two civilian namely Tariq Ahmad Dar and Imtiyaz Ahmad Dar S/o Bashir Ahmad R/o Kulgad were critically injured in the incident; and

2. Whereas, on receipt of this information, a case was registered in P/S Achabal and investigation of the case was entrusted to Dy.SP Hqrs Anantnag, who proceeded to spot, prepared site plan & other necessary memos and found that terrorists had killed the police personnel including SHO. On search of damaged vehicle some ammunition was also recovered from the vehicle and accordingly the seizure memo was prepared; and

3. Whereas, during the further course of investigation, 09 empty cartridges found at the scene of occurrence were seized alongwith damaged vehicle and statements of witnesses were recorded. During course of investigation it transpired that below mentioned Arms/Ammunition were also snatched/looted from the martyred police personnel:

1. Ct Sharik Ahmad No.1556/A(Ak56 rifle=01 bearing reg. No. 9092448, Magazine AK=03, Rds, AK=90)
2. Ct. Sabzar Ahmad No 1391/A(Ak47 rifle=01 bearing reg. No. 448838, Magazine AK=03, Rds. AK=90)
3. Ct. Sheeraz Ahmad No. 674/A (Ak47 rifle=01 bearing reg. No. NM448552, Magazine AK=02, Rds, AK=60, Pouch=01)
4. SPO Mohmmad. Asif No. 1162/SPO (Ak47 rifle=01 bearing reg. No. NM397368, Magazine AK=02, Rds, AK=60)

4. Whereas, the statements of locals were recorded who have supported the circumstantial evidence with regard to occurrence and vide RPHQ Anantnag order No. CRB/SKR/CR-Ang/12/11246-52 dated 24.06.2017 a special investigation team under the chairmanship of Addl. Superintendent of Police Anantnag with Dy. SP Hqrs and CPO DPO Anantnag as its members was constituted to carry out the further investigation of the case; and

5. Whereas, during the course of investigation, based on the confessional statement of A1, namely Sandeep Kumar Sharma statement of two injured civilians, disclosures made and other circumstantial evidence, the Inquiry officer has, concluded that a prima-facie case is made out against the below mentioned (8) eight accused persons U/S 302, 397, 326, 427, 120-B of RPC 7/27 Arms Act and 16, 18, 20 of UAPA:-

1. Sandeep Kumar Sharma S/O Ram Kumar R/O Muzaffar Nagar UP.
2. Mohammad Ashraf Wani @ Molvi S/O Gh Nabi R/O Brenti dallgam
3. Khurshid Ahmad ganle S/O Bashir Ahmad R/O Brenti dallgam.
4. Mehraj-ud-din Bangroo @ Asif S/O Sanaullah R/O narparistan fatehkadal Srinagar.
5. Sahir Ahmad Makroo S/O Mohammad Ajkram R/O Arwani Bijbehara.
6. Zeena ul Islam @Zeen Shah @Alkama S/O Gh Hassan Shah R/O Malnad Sujan Shopian
7. Bashir Ahmad Wani @ Bashir Lashkari S/O Gh Ahmad R/O Soafshali Kokernag(Deceased)
8. Abu Maaz (Foreign terrorist) S/O unknown R/O Pakistan(Deceased)

6. Whereas, as regards offence u/s 16 UAPA, as per the facts of the case and investigation carried out, the specific allegations against accused A1 namely, Sandeep Kumar Sharma are that he brought terrorists in Taveera and also assisted the terrorists to board the said vehicle to reach Achabal, Anantnag road, the place of occurrence. The allegation against accused A2 namely, Mohd. Ashraf Wani is that he provided the terrorists the Motor Cycle, which was used by them to carry out terrorist act. The allegations against A3 namely, Khursheed Ahmad Ganle are that he brought terrorists in Taveera and the terrorists stayed in his house, before carrying out the attack. Further, he also assisted the terrorists to board the vehicle to reach Achabal, Anantnag road, the place of occurrence. As per the confessional statement of A1 namely, Sandeep Kumar, accused A4, A5, A6, A7 and A8 committed the actual attack on the Police vehicle; and

07. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that a prima-facie case has been established in terms of sections 16, 18 & 20 of the said Act, against the following three accused:-

- i) Mehraj-ud-din Bangroo @ Asif S/O Sanaullah R/O Narparistan Garehkadal, Srinagar.
- ii) Sahir Ahmad Makroo S/O Mohammad Akram R/O Arwani Bijbihara
- iii) Zeena-ul-Islam @ Zeen shah @ Alkama S/O Gh. Hassan Shah R/O Malnad Sugan Shopian

and prima-facie a case is made out against the following three accused, in terms of Section 18 and 20 only of the said Act:-

- i) Sandeep Kumar Sharma S/O Ram Kumar R/O Muzaffar Nagar UP.
- ii) Mohd. Ashraf Wani @ Molvi S/O Gh Nabi R/O Brenti Dailgam
- iii) Khursheed Ahmad Ganie S/O Bashir Ahmad R/O Brenti Dailgam.

8. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

9. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the following six accused in terms of different sections arising out of FIR No.51/2017 in Police Station, Anantnag on the following manner:-

(A) Under Section 16, 18 & 20 of Unlawful Activities (Prevention) Act, 1967,

- i) Mehraj-ud-din Bangroo @ Asif S/O Sanaullah R/O Narparistan Garehkadal, Srinagar.
- ii) Sahir Ahmad Makroo S/O Mohammad Akram R/O Arwani Bijbihara

- iii) Zeena-ul-Islam @ Zeen shah @ Alkama S/O Gh. Hassan Shah R/O Malnad Sujan Shopian
- (B) Under Section 18 & 20 of Unlawful Activities (Prevention) Act, 1967,
- i) Sandeep Kumar Sharma S/O Ram Kumar R/O Muzaffar Nagar UP.
- ii) Mohd. Ashraf Wani @ Molvi S/O Gh Nabi R/O Brenti Dailgam
- iii) Khursheed Ahmad Ganie S/O Bashir Ahmad R/O Brenti Dailgam.

By Order of the Government of Jammu and Kashmir.

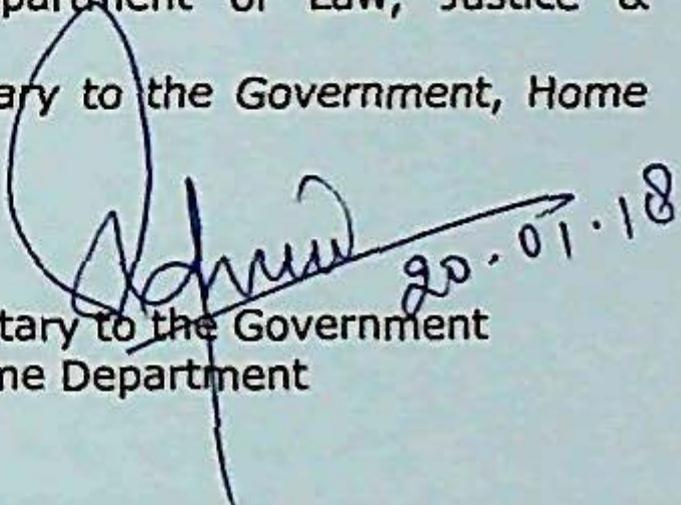
Sd/-
Principal Secretary to the Government
Home Department

No.Home/Pros/40/2017/

Dated: **22.01.2018**

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/San-51/S/2017/91874-76 dated 23.12.2017 r/w communication No.Legal/San-51/S/2017/1517-19 dated 04.01.2018. The 03 CD files in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department